HIGH COURT OF DILLHI

Sherobeh Rand, New Delhi 1191 - PC11 /DHC/Guz/G-3/2023

Reminder (1) Detect: 15/12/2023

The Register General,

ne negstar Geens. High Court of Dalhi, New Delhi. To

The Principal District & Sessions Judge (Headquarters), Tis Hazari Courts, Delhi, The Principal District & Sensions Judge, South District, Sakot Courts, New Delhi.
The Principal District & Sensions Judge, North-West District, Sakot Courts, New Delhi.
The Principal District & Sessions Judge, North-West District, Robini Courts, New Delhi.

The Principal District & Sessions Judge, New Delhi District, Patlala House Courts, New Denn. The Principal District & Sessions Judge, East District, Karkurdoons Courts, De

The Principal District & Sessions Judge, North District, Robini Courts, New Delhi The Principal District & Sessions Judge, South-West District, Dwarfer Courte, New Delhi. The Principal District & Sessions Judge, cooperated District (PC Act) (CBI), Rouse Avenue

Courts Complex, New Delhi. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi. 7. The Principal District & Sessions Augit, South-East District, Stote Lourus, new Lessis. The Principal District & Sessions Augit, North-East District, Karthardsons Court, Dahli. 11. The Principal District & Sessions Indge, West District, Tis Hazari Court, Dahli. 12. The Principal District & Sessions Indge, Shahdan District, Karthardsons Court, Dehli. 13. The Principal District & Sessions Indge, Shahdan District, Karthardsons Court, Oehli. 13. The Principal Indge, Tamily Court, Shedynamo, Davada, New Delth.

Advance interesting of resecreting on long leave or jaining on ruture from Jung leave by Pennie Judicial Officers.

I am directed to refer to this Court's letter No. 3058-3061/DRC/CourPATAG-309113 dated 29.03.3013 (copy enclosed) on the above subject, and to say that it has been noticed that some of the Judicial Officers are not complying with the directions inseed in the least under reference.

it is therefore, once again requested that all female Judinial Officers who intend to avail maternity have or child care leave for larger duration or who are to join on return free such long Issue to comply with the direction of this Court's consisted in the offersald latter days 20 or 2017. It is further requested to kindly convey the afterested directions to the converged belieful officers under your respective control, under insimation to this Court

It is also requested that as and when any Judicial Officer proceeds on long leave, the intimation diercef may be sent to this Court immediately

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HEADQUARTERS) 494/15209-289 TIS HAZARI COURT, DELHE _/CO/SO/Leave/Gaz./2023

Deted, Delhi II D FEB 2073

spy farwarded alongwith copy of letter No. 3050-3061/DHC/ Gaz/NST/G-3/2013 dated 29.05.2013 for

I. The Regatary Gossman, 1-Sept Court of Delhi, New Delhi Liz Mitte No. 1228-1140/DRC/
GOUTO-2/2023 Good 15:01 2023.

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From The Registrar General High Court of Delhi New Dolbi

- Yo 1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.

 - The District & Sessions Judge, East, Karkardooms Courts, Delhi.
 The District & Sessions Judge, East, Karkardooms Courts, Delhi.
 The District & Sessions Judge, New Delhi District, Patiala House Courts.
 - New Delhi The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
 - The District & Sessions Judge, South District, Saket Courts, New Delhi. The District & Sessions Judge, South District, Saker Courts, New Courts,
 The District, & Sessions Judge, North-East District, Karkardooma Courts,
 - Dell The District & Sessions Judge, Shahdara District, Karkardooma Courts,
 - 8. The District & Sessions Judge, North District, Rohini, Delhit.
 9. The District & Sessions Judge, West District, Tis Hazari Courts, Delhit.
 10.The District & Sessions Judge, South-West District, Dwarks Courts,

 - 11. The District & Sessions Judge, South-East District, Saket Courts, New 12. The Principal Judge, Family Court, Dwarks Courts, Delhi.
- Advance intimation of proceeding on long leave or joining on return from long leave(maternity leave)child care leave) by Fernale Judicial Officers. New Dolhi, dated the 24 May, 2013.

SinMadam,

I am directed to say that Hon'ble the Chief Justice has been pleased to order that all female judicial officers who intend to avail maternity leave or child code list of remains justices to now who are to join on return from such long leave care leaves for longer duration or who are to join on return from such long leave may be impressed upon to intimate the High Court at least three weeks in advance about the date of their proceeding on long leave (maternity leave/child care leave) and the date of their joining on return from such long leave, to enable the registry of the High Court to take appropriate steps for posting another officer in the court falling vecant or posting of the officer on return from such long leave, as the case may be.

I am, therefore, to request you to kindly convey the above orders of Hontvie the Chief Justice to the concerned judicial officers under your control, under intimation to this Court.

> Narang) Deputy Registrar (Gaz.)